

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 214 – RST.A/6(AHM)2024
In
CP(IB) 357 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Centrient Pharmaceuticals India Pvt Ltd
V/s
Astra Lifcare (India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent :

ORDER
(Hybrid Mode)

On the last date of hearing direction was given to the applicant to remain physical present along with the original copies of the newspaper however, neither applicant is present nor anyone on his behalf along with newspaper as ordered.

Re-list for hearing / dismissal on 17.09.2024

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)